

Sharma

THE SCHEDULE
see Rule 18 (1)

RETURN OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT/ AS ON THE 31ST MARCH, 1964.

1. Name of the Government servant in full (in Block Letter) DEVENDER KUMAR SHARMA

2. Service to which he belongs H.I.S.

3. Total length of service upto date: Fourteen years and three months.

4. Present post held and place of posting. Ten months.

5. Total annual income from all source during the calendar year immediately preceding the 1st day of January, 1964. Thirteen years and five months.

6. Approximately Rs. 90,000/-
Addl. Chief Judicial Magistrate-Cum- sub Judge Ist class Court No. 3, Shimla H.P.

DECLARATION.

I hereby declare that the return enclosed namely, I to V are complete, true and correct as on 31.3.64 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provision of sub rule (1) of Rule 18 of the Central Civil Services (conduct) Rule 1964.

SIGNATURE Devender Kumar Sharma

Dated 23.4.64
Note No. 1.

This return shall contain particulars of all assets and liabilities of the Government Servant either in his name or in the name of any other person.

Note No. 2.

If a Government servant is a member of Hindu Undivided family with comparative rights the properties of the family either as a "Karta" or is a member or is a member, he should indicate in the return in Form No. W. the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value suitable explanatory notes may be added, whenever necessary.

FORM NI II
STATEMENT OF LIQUID ASSETS OF FIRST APPOINTMENT ON 31st, March, 1994.

1. Cash and Bank Balances Exceeding 3 months emolument.
 2. Deposit loans advances and investment (Such as shares, securities debures etc).
 Sr. No. Description, name & address Amount. If not in own name Annual income
 company Bank and address of the derived.
 etc. person in whose name held & her/ His Relationship with the Govt. Servant. Remarks.

1.	2.	3.	4.	5.	6.	7.
1. Saving Bank Account with State Bank of Patiala, Shimla.	Rs. 550/-	Joint amount with my sister Kumari Sneh Lata D/o late Sh. P.L. Sharma.	Rs. 550/-	Joint amount with my sister Kumari Sneh Lata D/o late Sh. P.L. Sharma.	About Rs. 300/-	By inheritance from the last payment of my father who was last District & Sessions Judge, Kangra at Dharamshalla, H.P. and it is a join saving fund.

2. Certificate No. 924203498 dt. 27.03.92. Unit Trust of India. Rs. 3500/- Self. -nil-

3. Magnum certificate No. MF7-0820400 dt. 1.1.91. SBI Mutual Fund. Rs. 2,000/- Self. Rs. 350/-
 MF7-0820401 dt. 1.1.91.

Dated. 29-4-94

Note:- 1. In column 7 particulars regarding sanction obtained or report made in respect of the various transactions may be given.

2. The terms emoluments means the pay and allowances received by the Govt. Servant.

Signatures 16/4/94
 29/4/94

FORM NO III.

STATEMENT OF MOVEABLE PROPERTY ON FIRST APPOINTMENT ON THE 31st March, 1994.

Sl. No. Description of items.	Price of value at the time of acquisition and/ or the total payment made upto the date of return as the case may be in case of articles purchases of instalment basis.	If not in own name and address if the person in whose name and his/her relationship with the Govt. Servant.	How acquired with approximate date of acquisition.	Remarks.
1. CAR H.M.-9.	Rs. 30,000/-	Own name.	By inheritance in 1980.	
2. Fridge	Rs. 4,000/-	own name.	Jointly acquired by the family as our joint family.	
3. T.V. Oscar.	Rs. 8,000/-	Mrs. Renu Suman wife.	Gifted to her by her parents in marriage.	
4. Sofa.	Rs. 4,000/-	Mrs. Renu Suman wife.	idom	
5. Gold and Silver about 8 tolas & 20 tolas respectively.	Rs. 25,000/-	Share of undersigned in joint holding	By inheritance.	

Signatures Shyam
27/4/94

Dated. 22-11-94

Note: In this form information may be given regarding items like (a) Jewellery owned by him (total value (B) Silver and other precious metals and previous stones owned by him not forming part of jewellery

Total value (c) (i) Motor Cars (ix) Scooters/ Motor Cycle (III) Refrigerators/ AIR Conditioners, (IV) Radio/ Radiograms/ Television sets and any other articles the value of which individually exceeds Rs.1,000/- (d) value of item of moveable property individually worth less than Rs.1,000/- other than articles(e) daily use such as clothes, utensils books crockery etc added together as lump sum.

Note:2 In columns 5, may be indicated whether the property was acquired by purchase, inheritance, gift of otherwise.

Note:3 In column 6, particulars regarding sanction obtained of report made in respect of various transaction may be given.

FORM NO IV.

PAYMENT PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT/ IN THE 31st MARCH*((@)).

Sr. No. and date of policy. Policy No. Name of insured of maturity. Insurance sum of company. Annual premium. Type of provident funds GPF/ G.P.F. as last reported by the audit accounts officers along with date such balance. Closing balance as last reported by the audit accounts officers along with date such balance. Contribution made subse- quently. Remarks (if there is dispute closing balance the figure according to the Govt servant should also be mentioned in this Col.

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	160186128	Devender Kumar Sharma	Rs. 25000/- with L.I.C.	Rs. 1696/- But the same has not been paid since 1992.	H-Just. 2247. G.P.F.	About Rs. 30,000/- on 31.3.94.			Rs, 30,000/-
2.	G.I.S.	Devender Kumar Sharma.	Superannuation.	Rs. 360/-					
3.	150083252 dt.15.11.90.	Devender Kumar Sharma.	Rs. 100,000/- with L.I.C.	Rs. 520.30.					

Signature Sharma
2/11/94

Total.

Note:-

1. The payment of rent.
2. In column 10 should be shown.
3. Where the property has been acquired by purchase mortgage in case the price of premium
4. Where the property has been acquired by lease, the total annual rent is to be shown and the price of premium
5. Where it has been acquired by inheritance, gift or exchange the approximate value of the property

STATEMENT OF DEBITS AND OTHER LIABILITIES IN FIRST APPPOINTMENT/AS ON 31/3/1947

Sr. No.	Name & Address of creditor.	Date of incurring liability.	Remarks.
	H.P.Govt.	March, 1934.	For construction of House No. 17th instalments have been paid.
	Rs. 1,44,000/-		
	plus interest.		

Dated 22-4-47

1. Individual items of loans not exceeding three months end Rs. 1000/- which ever is less need not be included.
2. In column, 5 information regarding permission, if any of Govt. or report made to the competent authority may also be given.
3. The terms * emoluments * means pay and allowances received from Govt. Servants.
4. The terms statement should also include various loans available to Govt. Servants like advance for purchase of conveyance, house building and other than advances of pay and travelling allowances advances from the G.P. Fund and fixed deposits.